

## Annexure-2

Name of the corporate debtor: DOSHION PRIVATE LIMITED

Date of commencement of liquidation: 03<sup>rd</sup> October, 2023List of stakeholders as on: 08<sup>th</sup> December, 2023

## List of unsecured financial creditors

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted					
1	Thomson Nusa Metals P Ltd	24.09.2021	5,11,13,945.00	5,11,13,945.00	Unsecured Creditor	NIL	0.00%	NIL	NIL	NIL	NIL	Updated claim not received as on liquidation commencement date. Hence claim submitted during the CIRP Period admitted. However, Creditor is wholly owned subsidiary company of the Corporate Debtor
2	Standard Chartered Bank	07.11.2023	94,43,36,826.62	94,43,36,826.62	Corporate Guarantee of Doshion Private Ltd	94,43,36,826.62	5.30%	NIL	NIL	NIL	NIL	Revised claim form submitted and duly admitted
3	Karur Vysya bank	25.10.2023	2,82,79,359.18	1,89,21,967.76	Clean Bill Discounting	NIL	0.11%	NIL	NIL	93,57,391.42	NIL	Foreign BG claim of INR 93,57,391.42/- against FD has been rejected as the security interest has not been relinquished

												and therefore does not form part of the Liquidation estate.
4	IDBI Bank Ltd.	08.11.2023	2,28,90,67,973.00	<b>2,28,90,67,973.00</b>	Corporate Guarantee of Doshion Private Ltd	2,28,90,67,973.00	12.85%	NIL	NIL	NIL	NIL	NIL
5	Union Bank of India	08.11.2023	3,38,96,39,157.00	<b>3,01,88,11,815.43</b>	Corporate Guarantee of Doshion Water Umbrella & Doshion Water Solution)	3,01,88,11,815.43	16.95%	NIL	NIL	3,38,96,39,157.00	NIL	Claim form dated 08.11.2023 rejected in whole as the related clarification sought was not duly provided as on the last date of claim verification being 08-12-2023. However, claim form C submitted on 24.09.2021 during the CIRP period to the erstwhile Resolution Professional has been wholly accepted with a total claim amounting to INR 301,88,11,815.43/- respectively.
6	Bank of Baroda	13.10.2023	3,09,21,56,318.82	<b>3,09,21,56,318.82</b>	Corporate Guarantee of Doshion Private Ltd	3,09,21,56,318.82	17.36%	NIL	NIL	NIL	NIL	NIL
7	Tata Capital	08.11.2023	15,39,87,947.00	<b>9,82,24,078.00</b>	Corporate Guarantee	9,82,24,078.00	0.55%	NIL	NIL	15,39,87,947.00	NIL	Claim form dated 08.11.2023

	Financial Services			of Doshion Private Ltd							rejected in whole as the required clarification sought was not provided as on the last date of claim verification being 08-12-2023. However, claim form C submitted on 19.10.2021 during the CIRP period to the erstwhile Resolution Professional has been wholly accepted with a total claim amounting to INR 9,82,24,078/- respectively.
<b>TOTAL</b>			<b>994,85,81,526.62</b>	<b>951,26,32,924.63</b>		<b>53.13%</b>			<b>3,55,29,84,495.42</b>		

\* **Summary of claims received** includes only claims received during the liquidation period and does not include claims admitted which was submitted during the CIRP period by Tata Capital Financial Services and Union Bank of India total amounting to INR 3,11,70,35,893.43/-

\*\* **Summary of claim admitted** includes claim of Thompson Nusa Metals Private Limited being a related party of the Corporate Debtor amounting to INR 5,11,13,945/-. However, the claim is admitted without voting right during the CIRP and Liquidation Period.